

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. The inspection of the books of accounts and other records of the company has been carried out under section 209A of the Companies Act, 1956.

(b) and (c). The Inspection Report has brought out some irregularities and contraventions of the provisions of the Companies Act. The Report is being processed and necessary action as warranted will be taken.

Investigations against M/s. Insov Auto Limited, Calcutta

54. SHRI SAMAR MUKHERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have investigated any violation of the provisions of Companies Act by M/s. Insov Auto Ltd., Calcutta;

(b) if so, the details; and

(c) action taken by Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). An inspection conducted into the affairs of the company under section 209A and a subsequent investigation made under section 237(b) of the Act have brought out the contraventions of sections 76(5), 81, 314, 292, 295 and section 209 of the Companies Act.

(c) Prosecutions have been launched by Registrar of Companies, West Bengal for the contraventions of provisions of the Act referred to in part (b) of the Question. Besides prosecution, the Company Law Board has also taken the following action:—

(i) A copy of the investigation report has been forwarded to

the West Bengal Government for taking necessary action under I.P.C;

(ii) Registrar of Companies, Calcutta has been instructed to initiate necessary action for winding up of the company under section 433/439 of the Act.

(iii) The contraventions of Capital Issue (Control) Act were brought to the notice of Controller of Capital issues for necessary action.

Representation from employees of Coal Mines Authority Limited

55. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION & COAL be pleased to state:

(a) whether Government have received any representation from the employees of Coal Mines Authority Limited, Calcutta in the month of November, 1979;

(b) if so, salient points of the representation; and

(c) the reaction of Government thereto?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHOUDHURI): (a) Yes, Sir.

(b) The Coal Mines Authority Ltd. Employees Union, in their representation, has raised problems of non-optee employees working under Coal India Ltd. and its subsidiary companies at Calcutta offices. The salient features of their demands are as under:—

(i) Revision of pay scales for staff and sub-staff;

(ii) Dearness allowance should be given as per existing scheme of Bengal Chamber of Commerce and Industry;

(iii) 3½ per cent house rent allowance on wages as under West Bengal House Rent Allowance Act, 1974;

(iv) Leave allowance of Rs. 300.00 per annum should be paid to each non-optee employee when such employee will be 60 years.

(v) Superannuation age should be 60 years.

(c) Coal India Limited has been advised to discuss the points raised in the representation with the Union and settle the matter early.

Representation from Nangal-Bhakra Workers' Union regarding grant of Bonus

56. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have received any representation from Nangal-Bhakra Workers' Union regarding grant of bonus to the workers of Irrigation wing; and

(b) if so, reaction of Government thereto?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) Yes, Sir.

(b) The dispute is being referred by the Ministry of Labour to the Industrial Tribunal for adjudication.

Production of Steel

57. SHRI R. P. YADAV: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are in the know of the fact that the production of steel has gone down in the last few years;

(b) if so, the reasons thereof; and

(c) the steps contemplated to boost up the production?

THE MINISTER OF COMMERCE & CIVIL SUPPLIES AND STEEL & MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. The production of steel from the integrated steel plants in 1977-78 and 1978-79 and in the current year has been lower than that in 1976-77.

(b) The production of steel during this period has been affected adversely on account of two major factors, viz., shortage and frequent restrictions/fluctuations in power supply and inadequate supplies of coking coal to the steel plants, both in terms of quantity and quality.

The production in 1978-79 was also affected on account of unprecedented rains and floods in West Bengal in September, 1978, resulting in flooding of coalfields as well as Durgapur Steel Plant and affecting rail movement and the after-effects thereof.

(c) Close and constant liaison is being maintained with the Ministry of Energy, DVC, State Electricity Boards, coal supplying agencies and the Railways so as to secure maximum supplies of power and good coking coal. Regular monitoring of the position regarding power and coal is being done at various levels through inter-ministrial/inter-departmental committees so as to ensure that necessary steps to improve the position are taken in the most effective and coordinated manner. Department of Coal and Coal India Limited are making efforts to improve the